1373 Oral Answers

PASSAGE OF LEGISLATION FOR TAXING CENTRAL GOVERNMENT PROPERTIES SITUATED IN STATES

*277. SHRI N. R. MALKANI: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to bring forward any legislation for permitting taxation on the Central Government properties siuated within State territories; and

(b) whether there is a demand by the State Governments for the speedy passage of such legislation?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHACAT): (a) The matter is under consideration.

(b) Some State Governments have suggested the enactment of such a legislation.

SHRI N. R. MALKANI: May I know whether it is not a fact that the Bombay State made this suggestion as early as in 1951 and it was informed in 1957 that it was yet under consideration? What is meant by 'under consideration'?

SHRI B. R. BHAGAT: The whole matter was referred to the Taxation Enquiry Commission and they have also made some suggestion and therefore that suggestion along with the views of other State Governments are all under examination. Very soon we will take some decision.

SHRI N. R. MALKANI: May I know whether the Council for Local Self-Government has made recommendations definitely in favour of this and yet the matter is under consideration?

SHRI B. R. BHAGAT: That is true.

SHRI N. R. MALKANI: Is it proposed to give some immediate concession or relief before a comprehensive piece of legislation starts?

SHRI B. R. BHAGAT: No.

SHRI M. VALIULLA: Is there any law preventing the State Governments from taxing these properties in the States?

SHRI B. R. BHAGAT: The whole thing is regulated by article 285 of the Constitution.

*278. [The questioner (Shri Jugat Kishore) was absent. For answer, vide col. 1387....infra.]

DIRECTIVE ISSUED TO SCHEDULED BANKS BY RESERVE BANK TO LIMIT ADVANCES AGAINST WHEAT

*279. SHRI M. VALIULLA: Will the Minister of FINANCE be pleased to state to what extent the Reserve Bank directive to all the Scheduled Banks in the country to limit their advances against wheat has helped in checking the rising prices of foodgrains?

THE DEPUTY MINISTER OF FIN-ANCE (SHRI B. R. BHAGAT): Restrictions on advances by scheduled banks against the security of wheat and other cereals have been in force since September, 1956. Restrictions in respect of advances against paddy and rice have been in force from May, 1956, with a brief interruption between November, 1956 and February, 1957. The level of advances during 1958 has been appreciably lower than in the preceding year, and it is believed that this has had on the whole a moderating influence on the course of prices.

SHRI M. VALIULLA: May I know to what extent the price has come down and whether it is 5 per cent. or 6 per cent. or 10 per cent?

SHRI B. R. BHAGAT: I can give the price of the year before and leave the Member to make his own guess. The index number of the price of cereal in October 1957, for example, was 102 and later on it went up as high as 116 and now it has come down again to 111. I may add that these restrictions on advance reinforce the

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sures taken ture Ministr grain dealer tive controls of foodgrain selves be a DR. P. C whether suc	cy or the depositi by the Food and ry like licensing of s or having other q s over supplies and ns. They cannot by substitute for that MITRA: May th restrictions are poil seeds also?	Agricul- of food- uantita- demand y them-	figures to co period—Apri crores, that against food was Rs. 23 c 1957 it was come down	BHAGAT: I can give ompare. During the l 1957—it was l is the volume of ad grains. For April 1 rores. Similarly in Rs. 40 crores and in 1958 to Rs. 26 c volume has come	e peak Rs. 31 Ivance 958 it May it has crores.
SHRI B. R not for oil s	BHAGAT: It is seeds.	for rice,	know wheth	ALIULLA: I want er there was any ac he earnings of the l	lverse
Dr. P. C.	MITRA: Only for	wheat?	Shri B _. R.	BHAGAT: No.	
Shri B. R paddy—ever	. BHAGAT: Rice ything.	, wheat,	Productio	ON OF LUBRICATING O	ILS
SHRIB. R	MITRA: Oil seeds BHAGAT: They this scheme. The	y don't		M. VALIULLA: Wi Steel, Mines and Fu cate:	
Shri Z. A	ferent scheme. AHMAD: What limitation that h	1	taken during	er any steps have ; the last and c duce lubricating of	

as

(b) if so, at which places the oils will be produced and what will be their quantity?

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): (a) and (b). The proposal to establish a lubricating oil plant in the public sector is under consideration; subject to technical and economic feasibilities, the Barauni Refinery is expected to produce about 60,000 tons of lubricants annually.

SHRI M. VALIULLA: May I know whether what we produce at Digboi is enough to meet our demand in this country?

SHRI K. D. MALAVIYA: The Digboi production is about 7 per cent. of the total consumption in our country.

SHRI M. VALIULLA: What will be the capacity after production at Barauni starts?

SHRI Z. A. AHMAD: What is the actual over-all restriction as compared to 1956?

actually enforced as compared to 1956?

SHRI B. R. BHAGAT: The restric-

tions have been modified from time to

regards wheat, for example, is that a

minimum of 40 per cent. is to be

maintained in respect of advances

other than advances to flour mills and

secondly, there is an aggregate limit

that not more than two-thirds of the

advances of the previous year are to

be made. The level also has been

reduced by one-third in respect of the

previous year and also the maximum advance is not in excess of Rs. 50,000.

Similarly, in regard to rice and paddy

in surplus States of Andhra Pradesh

and Madhya Pradesh the restriction is

up to 60 per cent, of the previous year, that is in 1957, but in other States 75 per cent. of the average

level of the corresponding months of

1955, 1956 and 1957.

time but the existing restriction